

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V
(Division Bench)

Item No.-502
IB-352/ND/2023

IN THE MATTER OF:

Aircastle (Ireland) Limited

....Applicant

Vs.

SpiceJet Limited

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 02.07.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent : Sr. Adv. Krishnendu Datta, Adv. Sanjay Gupta,
Adv. Sharmishtha Ghosh, Adv. Shwaiz Nisar,
Adv. Niharika Sharma

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel on behalf of Operational Creditor is present. Mr. Krishnendu Datta, Ld. Sr. Counsel along with Mr. Sanjay Gupta, Advocate appears on behalf of Corporate Debtor and submitted that the reply is ready and will be filed within a period of one week. In the interest of justice, one week time is granted to the Corporate Debtor for filing their reply. List the matter on **23.07.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)